Ordinances issued under Article 123 of the Constitution

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI O. RAJAGOPAL): Sir, I lay on the Table, under sub-clause (a) of clause (2) of Article 123 of the Constitution, a copy each (in English and Hindi) of the following Ordinances:

- (i) The Institute of Technology (Amendment) Ordinance, 2001 (No.6 of 2001), promulgated by the President on the 21⁸¹ September, 2001. [Placed in Library. *See* No. L.T-4191/01]
- (ii) The Companies (Amendment) Ordinance, 2001 (No.7 of 2001), promulgated by the President on the 23rd October, 2001. [Placed in Library. See No. L.T-4192/01]
- (iii) The Passports (Amendment) Ordinance, 2001 (No.8 of 2001), promulgated by the President on the 23rd October, 2001. [Placed in Library. See No. L.T-4193/01]
- (iv) The Prevention of Terrorism Ordinance, 2001 (No.9 of 2001), promulgated by the President on the 24th October, 2001. [Placed in Library. See No. L.T-4194/01]

Report and Accounts (2000-01) of the Quality Council of India, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:

- (a) Annual Report and Accounts of the Quality Council of India (QCI), New Delhi, for the year 2000-2001, togetherwith the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report. [Placed in Library. See No. L.T-4269/01]

Notification of the Ministry of Commerce and Industry

DR. RAMAN SINGH: On behalf of Shri Rajiv Pratap Rudi, I lay on the Table, under sub-section (3) of the section 49 of the Tea Act, 1953, a copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce) Notification